

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 984/GT/2025

Subject : Petition for revision of tariff of Korba STPS Stage-I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after truing up exercise.

Petition No. 84/GT/2026

Subject : Petition for approval of tariff of Korba STPS Stage-I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NTPC Limited

Respondents : MPPMCL and others.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadari, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Saurabh Mishra, Advocate, MPPMCL
Ms. Nishtha Goel, Advocate, MSEDCL
Mr. Ravi Sharma, Advocate, CSPDCL
Mr. Aryan Chanda, Advocate, CSPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that replies in the matter have been filed only by the Respondents, CSPDCL and MPPMCL. Learned counsel for Respondent, MPPMCL, further submitted that a consolidated reply has been filed addressing the averments made in the Petition as well as the additional information furnished by the Petitioner sought vide the TV letter dated 24.4.2026.

2. After hearing the parties, the Commission directed the Petitioner to furnish the following additional information, on an affidavit, after serving a copy thereof on the Respondents, on or before **30.6.2026**:

984/GT/2025 (2019-24)

- a) *Since the variation with respect to the projected additional capital expenditure and claimed additional capital expenditure is significantly high, provide justification/ clarification for not projecting the same during the determination of tariff for 2019-24.*
- b) *As per the order dated 24.03.2026 in Petition No. 323/GT/2014, additional capital expenditure of Rs. 30602.39 lacs was allowed for the period 2014-19. However, in revised tariff forms submitted by the Petitioner, there is a variation in the opening capital cost claimed. Provide justification and Reconciliation of the same.*



- c) *With respect to the undischarged liabilities amounting to Rs 2903.08 lakh provided in Form S, provide a detailed breakup and reconciliation of the discharge of liabilities pertaining to individual assets allowed in order dated 24.03.2026 in Petition no. 323/GT/2014.*
- d) *Provide asset-wise details of de-capitalisation considered for additional capital expenditure allowed in order dated 24.03.2026 in Petition no. 323/GT/2014.*
- e) *With respect to final reconciliation with the contracting agency towards ESP Modification Works, provide reconciliation of the total awarded amount, capitalised work, and spill-over amount.*

3. The Respondents are permitted to file their respective replies to the Petition as well as the additional information, on or before **25.7.2026**, after serving a copy on the Petitioner. The Petitioner may file its rejoinder, if any, by **4.8.2026**.

4. The Petitions will be listed for hearing on **13.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

